

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

O.A. No. 021/0069/2019  
M.A/021/055/2019  
M.A/021/056/2019

Date of order : 09.09.2019

Between:

1. ASHOK KUMAR MEENA,  
S/o Bachana Ram Meena,  
Aged 38 years,  
Occupation: Station Master (Group 'C'),  
O/o The Station Manager, Nanded R.S,  
South Central Railway, Nanded Division,  
Nanded, Maharashtra State,
2. DEEPAK KUMAR SHARMA,  
S/o Baikuntha Sharma,  
Aged 1 years,  
Occupation: Traffic Inspector,  
Adilabad R.S,  
South Central Railway, Nanded Division,  
Telangana State,

Applicants

A N D

1. Union of India represented by  
The General Manager,  
South Central Railway,  
Rail Nilayam, Secunderabad,
2. The Divisional Railway Manager,  
South Central Railway,  
Nanded Division, Nanded,
3. The Senior Divisional Operations Manager,  
South Central Railway,  
Nanded Division, Nanded,
4. The Senior Divisional Personnel Manager,  
South Central Railway,  
Nanded Division, Nanded,

... Respondents

Counsel for the applicants : Mr. KRKV Prasad,

Counsel for the respondents : Mr. S.M.Patnaik, SC for Railways

**C O R A M :**

THE HON'BLE MR .JUSTICE L NARASIMHA REDDY, CHAIRMAN  
THE HON'BLE MRS. NAINI JAYASEELAN, MEMBER (A)

**ORAL ORDER**

(PER HON'BLE Mr. JUSTICE L.NARASIMHA REDDY, CHAIRMAN)

M.A/21/55/2019 filed with a prayer to condone the delay in filing OA ordered in view of the reasons stated therein.

2. M.A/21/56/2019 to file single OA by two applicants allowed subject to the condition that applicants pay fee of Rs.50/- each.
3. This OA is filed feeling aggrieved by the alleged inaction on the part of respondents, in considering the case of applicants for promotion to the post of Section Controller. Applicant was of the view that respondents have not evaluated his answer script for the examination that was conducted for this purpose. In the counter affidavit, respondents stated that answer sheet was evaluated.
4. With this, grievance of the applicant stands redressed.
5. OA disposed of directing respondents to take further steps depending upon the performance of the applicant in the examination.
6. There shall be no order as to costs.

(NAINI JAYASEELAN)  
MEMBER(A)

(JUSTICE L.NARASIMHA REDDY)  
CHAIRMAN

vsn